

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**FORTIETH REPORT**



सत्यमेव जयते

**LOK SABHA SECRETARIAT**

**NEW DELHI**

*November, 1955*

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MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

1. Shri M. Ananthasayanam Ayyangar—*Chairman*.
2. Shri P. Natesan.
3. Shri Raghunath Singh.
4. Shri Nageshwar Prasad Sinha.
5. Shri Ganesh Sadashiv Altekar.
6. Shri Goswamiraja Sahdeo Bharati.
7. Shri Narendra P. Nathwani.
8. Shri Radheshyam Ram Kumar Morarka.
9. Shrimati Ila Palchoudhuri.
10. Shri N. Rachiah.
11. Dr. Natabar Pandey.
12. Shri Bhawani Singh.
13. Shri T. B. Vittal Rao.
14. Shri C. Madhao Reddi.
15. Shri N. Sreekantan Nair.

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary*.

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1, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Fortieth Report.

2. The Committee met on the 28th November, 1955 for categorisation of and allocation of time for discussion of two Bills (*vide* Appendices I and II) under Rule 44(1)(b) and (c) of the Rules of Procedure.

### *II. Classification of Bills*

3. The members-in-charge of the Bills due for classification and the representatives of the Ministries concerned had been invited to present their views on the Bills before the Committee. The representatives of the Ministries of Law and Labour attended the sitting.

4. After hearing the views of the representatives of the Ministries and considering all aspects in regard to the Bills, the Committee placed both the Bills under Category 'A' (*vide* Appendix I), in accordance with the principles of categorisation as laid down in their Eighth Report.

### *III. Allotment of time to Bills*

5. The members-in-charge of the two Bills for which allocation of time was to be made had been invited to be present at the sitting. Both the members attended the sitting.

6. The Committee having considered all aspects allotted time for each Bill as shown in Appendix II.

7. The Committee also considered the following point which was raised during their sitting on 14th March, 1955:—

“Desirability of adopting a procedure whereby a Bill placed in category 'B' in an earlier session might be reviewed in succeeding one and placed in category 'A' on receipt of a specific request from the member-in-charge for reconsideration of the original classification.”

8. The Committee decided that with regard to the Bills which have been categorised as 'B' in any one session, the question of recategorising them may be reconsidered by the Committee on an application made by the sponsor of the Bill at a later session.

### *Recommendations*

9. The Committee recommends:—

- (i) that the categorisation of the Bills shown in Appendix I be agreed to by the House;
- (ii) that the time allotted for the discussion of two Bills included in Appendix II be agreed to by the House; and

(iii) that in regard to the Bills which have been categorised as 'B' in any one session, the question of recategorising them be reconsidered by the Committee on an application made by the sponsor of the Bill at a later session.

NEW DELHI; M. ANANTHASAYANAM AYYANGAR.  
*The 30th November, 1955.*

APPENDIX I

**Bills Assigned Category A**

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S. No.	Name of the Bill	Bill No.	Remarks
1	The Motor Vehicles (Amendment) Bill ( <i>Substitution of section 65</i> ) by Shri T. B. Vital Rao.	No. 44 of 1955	
2	The Indian Registration (Amendment) Bill ( <i>Amendment of section 2 etc.</i> ) by Shri Satis Chandra Samanta.	No. 42 of 1955	

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## APPENDIX II

### Allocation of time for discussion of Bills

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S. No.	The name of the Bill and the member-in-charge	Time allotted by the Committee
1	The Motor Vehicles (Amendment Bill ( <i>Substitution of section 65</i> ) by Shri T. B. Vittal Rao.	2 hours.
2	The Indian Registration (Amendment) Bill ( <i>Amendment of section 2 etc.</i> ) by Shri Satis Chandra Samanta.	1½ hours.

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APPENDIX III

**Motion re: Adoption of the Fortieth Report of Committee on Private Members' Bills and Resolutions**

The following motion was moved by Shri Raghunath Singh and was adopted by the House on the 2nd December, 1955:—

“That this House agrees with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th November, 1955.”

[L.S. Deb., dated 2nd December, 1955.]